

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.496/2001

New Delhi, this the 7th day of September, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Mrs. Neena Lal  
W/o Late Sh. B.B. Lal  
Resident of 639, Laxmi Nagar,  
New Delhi.

... Applicant  
(By Advocate: Shri Suresh Kumar proxy counsel for  
Ms. Rita Kumar)

V E R S U S

1. Union of India  
Through Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi.
2. Joint Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi.
3. Director General Health Services,  
Nirman Bhawan,  
New Delhi.
4. Under Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan,  
New Delhi.

... Respondents

(By Advocate: Shri Madhav Panikar)

O R D E R (ORAL)

Heard both the learned counsel of the parties.

2. The grievance of the applicant, in the present case, is that despite fulfilling all the eligibility criteria and having found fit, he has not been accorded compassionate appointment on the ground that there is no vacancy available with the respondents.
3. I feel it proper to dispose of the present OA with a directions to the respondents to consider the

(10)

(2)

case of the applicant for compassionate appointment, in the event, if they have vacancies in 5% quota of compassionate appointments.

4. The present OA is disposed of in terms of aforesated direction. No costs.

S. Raju  
(SHANKER RAJU)  
MEMBER(J)

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